

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 91/(MAH)/2015
CA

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

NAME OF THE PARTIES: Aneesha Dutta & Anr.
V/s.
M/s. Northbridge Consulting Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 397/398 & 59 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Santosh Paul	Counsel	
2.	Nidhi Singh	} Adv. for Petitioners	} <u>Chaitrika</u>
3.	Chaitrika Patki 1/b Vidhi Partners		
4.	Deep Morabia	On behalf of Adv. for Respondent Nos. 1 & 2	<u>Deep</u>

Order

C.A 58 to 63, 66 and 67

IN

C.P. No. 91 to 96/397-398,59/CLB/MAH/2015

1. Ld. Advocates of the Petitioner are present; however, Ld. Advocate of the respondent is seeking time in respect of C. As posted for hearing today. Time is granted subject to the following directions.
- 2 CA 58 to 63 shall be heard on 20.10.2016
1. The Respondent shall not be given any further time in respect of C.A. 58 to 63.

MKs

4. About C.A. 66 and 67 alleging the contempt for not following the directions of the CLB Order or filing an improper affidavit shall also be heard on 20.10.2016.
5. The Respondent No. 2 Mr. Ashu Dutt is directed to appear in person on the next date of hearing. Meanwhile the directions of NCLT order dated 8/9/16 shall remain in operation.

Dated: 29.09.2016

Sd/-

Shri M.K. Shrawat

Member (Judicial)